

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 16 FEB 1994

APPLICATION NO(s) 912193

APPLICANTS:

G. V. Vijayakumar & T/o.  
1. Sri. M. S. Nagend, Advocate, NO. 11, II floor  
Sreecita Complex, Gomelli Nagar, 100088,  
Bangalore-9  
2. Sri. M. S. Padmasagade, Senior Counsel  
for Central Govt. Head Office Building  
Bangalore  
3. The Chief Sepal Central Telegraph  
Office, Raj Bhawan Road Bangalore-1.  
4. The Director Telecommunications  
Bangalore Area, Bangalore.  
5. Govt of India by its Secretary to  
Govt Ministry of Communications  
Department of Telecommunications  
Sanchar Bhawan, New Delhi.

RESPONDENTS:

Chief Sepal, CTO  
Bangalore

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 3.2.94.

Issued  
17/2/94

otc

Se Shanti 16/2  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 912 OF 1993

THURSDAY THIS THE 3RD DAY OF FEBRUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

G. Vijayakumar,  
S/o Sri Govindaraj,  
681/D, 3rd Main, 3rd Cross,  
A.K. Colony, Bangalore-560 005.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Chief Superintendent,  
Central Telegraph Office,  
Raj Bhavan Road, Bangalore-560 001.

2. The Director,  
Telecommunications, Bangalore Area,  
Bangalore.

3. Union of India,  
represented by Secretary to  
Government, Ministry of Communications,  
Department of Telecommunications  
Sanchar Bhavan, New Delhi.

.. Respondents.

(  
(By Standing Counsel Shri M.S. Padmarajaian)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We have heard both sides. We think it appropriate to direct the applicant to exhaust the remedy of a revision petition available under the statute before coming back to us. We therefore, direct the applicant to exhaust the aforesaid remedy before coming back to us. With this observation, we dispose of this application for the present. Dr. M.S. Nagaraja, learned counsel for the applicant seeks for continuation of the interim order of stay forcing recovery order to be effected from his client.

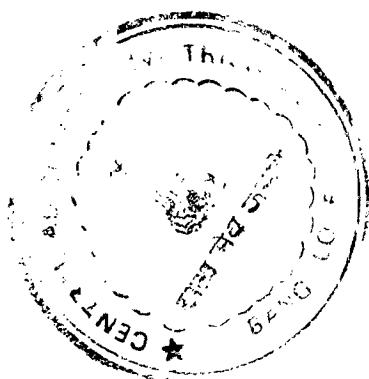
We direct continuation of the said interim order subject to the applicant filing revision petition within one month from the date of receipt of a copy of this order by the applicant. The aforesaid stay order will continue till the disposal of the revision petition. We also remind the revisional authority that while disposing of the revision petition, it is only appropriate to make a speaking order giving reasons in support of whatever order is made. No costs.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.



TRUE COPY

S. S. Sharma  
24/10/2012  
SENIOR OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE